

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-413/ND/2020

IN THE MATTER OF:
M/s. R.G. Luthra & Co.

...PETITIONER

Vs.

M/s. Abag HI-TECH Education Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 20.02.2020

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Udit Chauhan, Advocate
For the Respondent/ Corporate-debtor :Mr. Ankit Sibbal and Mr. Abhinav Mishra, Advocates, Mr. Amul Gabrani, Director (in person)

ORDER

Heard the submissions made by the counsel for the petitioner. The compliance filed for Section 9 (3) (c) of the code by means of an affidavit is taken on record. Mr. Ankit Sibbal, Advocate has appeared on behalf of the corporate-debtor and offer to file vakalatnama and reply within week's days. Mr. Amul Gabrani, Director is present upon whose instructions. The counsel has admitted the claim and submitted that steps are being taken to file affidavit to that extent during the course of the day. Post the matter to 26th February, 2020.

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(V.K. Subburaj)
Member (T)

—sd—

(P.S.N. Prasad)
Member (J)